

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-306/ND/2017

In the matter of :

APT Packaging Limited

...PETITIONER

Vs.

Sheon Skincare (P) Ltd

... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 16.2.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Rohit Rathi, Advocate

For the Respondent/Corporate Debtor : -

ORDER

Learned Counsel for the petitioner is present and moves this petition. It is represented by the Ld. Counsel for the petitioner that in compliance to the directions passed by this Tribunal on 12.2.2018, the amount of Rs.2 Lakhs which was required to be paid to the Insolvency Resolution Professional (IRP) to defray the expenses in relation to paper publication and for convening the 1<sup>st</sup> COC Meeting has been duly complied with. Ld. IRP represents that an amount of Rs.2 lakhs has been received on account and the statement of expenditure will be duly submitted in the 1<sup>st</sup> COC Meeting. It is further represented by the Ld. IRP that consequent to paper publication in the newspapers and the statement calling the

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claims, only one claim has been received from the Operational Creditor. It is further represented by the Ld. IRP that perusal of the financial statement of the Corporate Debtor as on 31.3.2017 reflects that there are no Financial Creditors. In relation to the latest position about the Financial Creditors, Ld. IRP represents that a communication has been duly dispatched to the Corporate Debtor and the details will be obtained in writing from the Corporate Debtor and placed before this Tribunal on or before the next date of hearing which is fixed on 22.2.2018.

Ld. IRP will convene the meeting of Committee of Creditors (COC) at the earliest and copy of the records of the same shall also be made available to the Ld. Counsel for the petitioner, subject to the claim of the Operational Creditor being filed before the Ld. IRP. Let the status report of COC meeting be filed by Ld. IRP before the Tribunal on completion of 1<sup>st</sup> Meeting of COC.

List on 22.2.2018.

Surjit  
16.2.2018

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)